

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. – IV

Service Tax Appeal No. 54163 of 2018 [DB]

[Arising out of Order-in-Appeal No. 303(AG)/CE/JDR/2018 dated 05.06.2018
passed by the Commissioner (Audit) Central Goods & Service Tax, Jodhpur]

Narayan Lal Gurjar

...Appellant

Village: Liriya Kheda,
P.O. Sareri, Dist: Bhilwara,
Rajasthan - 311024

VERSUS

**Commissioner of C.G.ST. & Central Excise,
Udaipur**

...Respondent

142-B, Hiran Magari,
Sector-11, Near Shahi Bagh,
Udaipur, Rajasthan - 313002

APPEARANCE:

Ms. J. Kainaat, Advocate for the Appellant
Shri S.K. Meena, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER (JUDICIAL)
HON'BLE MRS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

DATE OF HEARING: 27.03.2024
DATE OF DECISION: 27.03.2024

FINAL ORDER No. 55481/2024

DR. RACHNA GUPTA

Learned counsel has requested for withdrawal of appeal as their declaration under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 has been accepted by the department and the Discharge Certificate/SVLDRS Form-4 has been issued in favour of the appellant. Same has been acknowledged by the department. In view thereof, appeal is order to be dismissed as withdrawn.

[Dictated and pronounced in the open Court]

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)

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